

**IN THE CUSTOMS, EXCISE & SERVICE TAX APPELLATE TRIBUNAL,
KOLKATA
REGIONAL BENCH – COURT NO.1**

**ST/Misc. Application No. 77092 of 2019
And
Service Tax Appeal No. 347 of 2012**

Arising out of Order-in-Appeal No. 18/ST/BBSR-II/2012 dated 26.04.2012 passed by the Commissioner (Appeals), Central Excise, Customs & Service Tax, Bhubaneswar.

Commissioner of Central Excise, Customs & S. Tax, BBSR-II
Commissionerate, C.R. Building, Rajaswa Vihar,
Bhubaneswar (Authorization from the Committee of
Commissioner is enclosed).

Appellant (s)

VERSUS

M/s. S. K. Mineral Handling (P) Ltd.
Station Road, Barbil,
Dist-Keonjhar, Odisha.

..Respondent (s)

APPEARANCE :

Shri A. K. Biswas, Suptd. A. R. for the Appellant
None for the Respondent

CORAM:

HON'BLE MR. P.K.CHOUDHARY, MEMBER (JUDICIAL)
HON'BLE MR. P. VENKATA SUBBA RAO MEMBER (TECHNICAL)

ORDER NO...MO/77514/2019 & FO/76647/2019

Date of Hearing: 25.11.2019

Date of Decision: 25.11.2019

PER BENCH :

The present Miscellaneous Application has been filed by the Appellant for withdrawal of their appeal before the Tribunal.

2. Shri A. K. Biswas, A. R. appeared on behalf of the Revenue.
None appeared on behalf of the Respondent assessee.

4. On perusal of records, we find that the amount involved in the present case is below the monetary limit of Rs.50 lakhs which has been notified vide Board's Instruction Being F. No. 390/Misc./116/2017-JC dated 22.08.2019. Accordingly, the appeal

S. Tax Appeal No. 347 of 2012

is dismissed under National Litigation Policy. Misc. Application also gets disposed off.

(Dictated and pronounced in the open court.)

(P. K. Choudhary)
Member (Judicial)

(P. Venkata Subba Rao)
Member (Technical)

T. K.